

**Publication of Cost Audit Reports**

794. SHRI DEORAO PATIL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the Cost Audit Reports of the industries are published regularly; and

(b) if not, what are the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA): (a) No, Sir.

(b) Since the Cost Audit Reports contain secret information and particulars concerning manufacturing, production, processing or mining activities of companies, publication of such reports as a matter of rule is not considered desirable.

**Inter-High Court transfer of Judges**

795. SHRI K. CHANDRASEKHARAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government propose to amend the Constitution so as to make inter-High Court transfer of Judges ; and

(b) if so, what are the details thereof and by when the desired legislation will be introduced ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS [DR. (SMT.) SAROJINI MAHISHI] : (a) There is already provision in Article 222(1) of the Constitution for the transfer of a Judge from one High Court to any other High Court by the President after consultation with the Chief Justice of India.

(b) Does not arise.

**Service conditions of High Court Judges**

796. SHRI K. CHANDRASEKHARAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government propose to bring forward legislation for bettering the

service conditions of High Court Judges; and

(b) if so, what are the details thereof and by when the proposed legislation would be introduced in Parliament ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS [DR. (SMT.) SAROJINI MAHISHI] : (a) Yes. Sir.

(b) A Bill to amend the Supreme Court Judges (Conditions of Service) Act, 1958 and a Bill to amend the High Court Judges (Conditions of Service) Act, 1954 have been introduced in the Lok Sabha on 8-5-1975. The proposed amendments seek to extend the following benefits :

(i) Family pension as admissible to Class I officers of the Central Civil Services to Judges of the Supreme Court and the High Courts appointed from the Bar.

(ii) Rent-free accommodation to Judges of the High Courts and in case a Judge does not occupy the official residence allotted to him, a house rent allowance at the rate of 12% per cent of the salary.

(iii) A car allowance of Rs. 300 per mensem to the Judges of the Supreme Court and the High Courts.

**Appointment of Lawyers**

797. SHRI SHYAM LAL YADAV : Will the Minister of RAILWAYS be pleased to state the number of lawyers appointed engaged by Railways in Eastern, Northern and North Eastern Railway during 1974-75 for conducting cases in different District courts and in High Courts of Allahabad and Patna and how many of them belong to Scheduled Castes and Scheduled Tribes ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): The information is being collected and will be laid on the Table of the Sabha.